

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 31st May, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2334 (F.No.187/11/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby directs that the following additions shall be made in the Schedule appended to its notification No.679(F.No.187/2/74-IT.AI) dated 20th July, 1974, as amended from time to time:-

(a) in Column (3), against S.No.21B Tamil Nadu-III, following items shall be inserted after item 11

12. Special Inv. Cir.I, Madras.
13. Special Inv. Cir.II, Madras.

(b) in Column (3), against S.No.21D Tamil Nadu-V, following item shall be inserted after item 11

12. Special Circle, Madurai.

This notification shall take effect from 1.6.78.

Sec
(M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins. (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
3. Director of CRM Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhawan, New Delhi.

V.P.Vaswani
(V.P.VASWANI)

SECTION OFFICER
CENTRAL BOARD OF DIRECT TAXES